

of the organised sector of soap manufacturers to produce Janata soap within the range of Re. 1.05 p. per cake of 100 grams, has proved to be infructuous;

(b) whether the quality of 'Saral' brought out as the Janata soap by Hindustan Levers Limited, the principal manufacturer in the country, was such that the product designed to be a failure right from the beginning; and

(c) if so, what action Government have taken thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) to (c). With the object of making available cheap toilet soap the organised sector of Soap Industry was required to produce a 'Janata' toilet soap to be sold at a price of Re. 1.00 to Rs. 1.5 for a cake of 160 gms. by making economies in the use of perfume, packing material and with a total fatty matter content not less than 65 per cent. There have been no reports of the 'Janata' soap including 'Saral' of Hindustan Levers Limited of not meeting the above requirement. The organised sector was required to bring out 'Janata' toilet soap within 3 to 6 months of September 19, 1974 when the informal price control, hitherto obtaining on soaps was lifted. Further, the industry was required to produce 'Janata' toilet soap at a level of 25 per cent of the total production of toilet soap and this level was specified to be about 11,000 tonnes per annum. The production level achieved by the organised sector of the industry for "Janata" toilet soap so far is satisfactory.

**Filing of suit by Cochin Refineries
against Triton Shipping
Corporation**

2106. SHRI SHASHI BHUSHAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Cochin Refineries Limited filed a suit against the Triton Shipping Corporation of U.S.A.; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). Cochin Refineries Ltd. have filed a suit in the District Court of New York against /s. Triton Shipping Inc., a New York Corporation and eight Corporations as principals for whom Triton was acting as agents, for damages for breach of Contract of Affreightment between Triton and Cochin Refineries Ltd.

**Commissioning of Paradeep Fertilizer
Project**

2107. SHRI ARJUN SETHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the steps taken by Government for the early commissioning of the Paradeep Fertilizer Project of Orissa; and

(b) what is the reaction of Government to the reported news that "commissioning of the Plant is going to be delayed due to continuing economic crisis and none too good foreign exchange reserve in the country"?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b). The Paradeep fertilizer project is one of the projects approved in principle for implementation during the Fifth Plan period in the public sector. The project will be taken up for implementation as soon as financing and other arrangements are tied up.

**Re-employment of laid off labourers
of Jakhapura-Banspani line**

2108. SHRI ARJUN SETHI: Will the Minister of RAILWAYS be pleased to refer to the reply given to